

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

41. C.A. 394/2022 in C.P. 180/2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 08.07.2024**

NAME OF THE PARTIES:- C.A. 394/2022 - Jayant Manjunath Vaknalli Vs.
Sunila Sharad Vaknalli
IN THE MATTER OF
Sunila Sharad Vaknalli
V/s
Medisynth Naturals Private Limited

Section: 241-242 of Companies Act, 2013

ORDER

CA 394 (MB) 2022

For the Petitioner : Adv. Gargi Patil a/w Yashowardhan Dixit
For the Respondent nos. 2 to 5 : Sr. Adv. Ashish Kamat a/w Aafreen Noor
and Radhika Kulkarni

Perusal of the record reveals that reply has not yet been filed on behalf of the Respondent. Let reply, if any, on behalf of the Respondent be filed within a period of three weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. Further rejoinder, if any, on behalf of the Applicant shall also be filed well before the next date of hearing by serving an advance copy on the other side. List this matter for the final hearing on **23.09.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)